

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:121

ANSWERED ON:03.08.2010

HONOUR KILLINGS

Anandan Shri K.Murugeshan;Tagore Shri Manicka

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has constituted any Committee/Group of Ministers to examine the issue of honour killings and related amendments/changes in the various laws;
- (b) if so, the details thereof and the outcome thereon;
- (c) whether the Union Government has issued any advisory to the State Governments to sensitise the police personnel in handling such cases; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.121 FOR 03.08.2010

(a): Yes, Madam.

(b) to (d): As per the seventh schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the crime of honour killing and other forms of violence. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been advised, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'. Government is also actively considering a proposal to amend the existing law or to enact a separate law in order to tackle the crime of honour killings.